

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 345/2005 OA 157/2003

New Delhi, this the 15th day of February, 2006

Hon'ble Shri V.K. Majotra, Vice-Chairman (A) Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Shri Lai Chand, S/o Late Shri Ganga Sahai R/o 8-A, Yadav Park, Nangloi, Delhi – 110 041.

Through Legal Representative Smt. Shakuntla Devi, W/o Late Shri Lal Chand R/o 8-A, Yadav Park, Nangloi, Delhi – 110 041.

...Applicant

(By Advocate Shri D.K. Sammi)

**VERSUS** 

Union of India & Others

- Mr. Y.N. Mathur, General Manager Northern Railway, Baroda House New Delhi – 110 001.
- Smt. Bhavana Sharma
   Deputy Chief Account Officer (Traffic)
   Northern Railway Headquarters
   State Entry Road, New Delhi 110 001.

...Respondents

(By Advocate Shri VSR Krishna)

## ORDER (ORAL)

## Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel for the respondents has given a cheque of Rs.61,960/(Sixty one thousand nine hundred sixty) of the Reserve Bank of India, New Delhi
to the learned counsel for the applicant relating to interest @ 12% on DCRG and
Leave Encashment. He has also provided a calculation sheet in this respect to
the learned counsel for the applicant. The cheque as well as the calculation
sheet has been provided to the learned counsel of the applicant in the Court.

- 2. In our view, the directions of the Tribunal have been complied with. Accordingly, CP is dropped. Notices are discharged.
- 3. However, if the applicant remains aggrieved, he shall have liberty to agitate the matter as per law.

(Mukesh Kumar Gupta) Member (J)

(V.K. Majotra) Vice-Chairman (A)

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